

(Interruptions)

16.33½ hrs.

SHRI V. SOBHANDREESWARA RAO (Vijayawada): In view of the failure of the Minister to agree to appoint a Parliamentary Committee, we are walking out in protest.

(Interruptions)

Shri V. Sobhanadreeswara Rao and some other hon. Members then left the House

(Interruptions)

MR. SPEAKER: It does not behave you. You are a very good Parliamentarian, young man.

16.33 hrs.

STATEMENT CORRECTING ANSWER QUESTIONS NO. 456 LAID TO STARR-ED 30 3.1987 RE: BONDED LABOUR.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, While replying to a supplementary in connection with Starred Question No. 456 on the 30th March, 1987 I had stated that the amount for rehabilitation of bonded labour has been increased to Rs. 6,250. I had also stated that Rs. 6,250 is the matching grant given by the Government of India and an equal amount has to come from the State Government and therefore the total amount available for rehabilitation of a bonded labourer comes to Rs. 12,500. The correct position is that the total amount available under the Centrally Sponsored Scheme for rehabilitation of a bonded labourer is Rs. 6,250 which is shared equally by the Central and the State Governments. The State Governments have, however, been advised to integrate the Centrally Sponsored Scheme with other anti-poverty programmes. If this is done properly, the total amount available for rehabilitation of a bonded labourer would come to about Rs. 12,500.

The delay in making the Statement is regretted.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER: Shri Ram Pyare Panika,

[Translation]

- (i) Need to send a high level Committee to look into the implementation of labour Laws in Mirzapur District, U.P.

SHRI RAM PYARE PANIKA: (Robertsganj): Mr. Speaker, Sir, a strong feeling of discontentment is prevalent in the Industrial areas of Mirzapur district due to non-implementation of the Central and State Labour Laws.

16.34 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

Especially continuance of contract system, non-payment of minimum wages, maintaining difference between the wages of man and woman, non-confirmation of services even after working for years, continuance of contract system at all places in accordance with the Factory Act and work by temporary employees is widely prevalent. Therefore, I demand from the hon. Minister of Labour, Government of India to send a High Level Enquiry Committee to enquire into the problems of the labourers of Mirzapur district and get these problems solved.

- (ii) Need to provide residential plots and funds under 'Special Component Plan' to the Harijans in district Ganganagar Rajasthan.

SHRI BIRBAL (Ganganagar): Mr. Deputy-Speaker, Sir, I want to raise the following matter of urgent public importance. Various schemes meant for Harijans under the Special Component Plan in Ganganagar district are not being implemented properly by the Rural Development Authority this year.

[Shri Ram Pyare Panika]

Loans are not being paid from banks for self employment to Harijan Graduates, Post Graduates and other educated unemployed persons under Special Component Plan. Grant is also not being paid properly. As a result of this, a feeling of discontentment is prevalent among educated Harijan youths. This feeling of discontentment creates indifference among other Harijans towards education. The atmosphere of indifference poses a hurdle in spread of education among Harijans living in rural areas. A great residential problem has emerged due to non availability of residential plots to Harijans in rural areas. It is very essential to make reservation to Harijans in proportion to their population in the allotment of residential plots in urban areas.

There is also a scheme to provide a thatched hut to poor under the 20 Point Programme of the Government of Rajasthan. This is not being implemented properly. I would, therefore, like to draw the attention of the Government through the Ministry of Welfare that special provision be made to allot residential plots to Harijans in rural areas. At the same time provision of adequate funds under Special Component Plan be made for self employment in addition to Government employment for the unemployed educated Harijan youths.

- (iii) Need to fix different yardsticks for allocation of funds to small farmers NREP and RLEGP Schemes for hilly regions.

SHRI HARISH RAWAT (Almora) :
Mr. Deputy-Speaker, Sir, uniform yardsticks have been fixed by the Planning Commission and the Ministry of Rural Development for the allotment of funds to all districts and regions of the country under N.R.E.P. and R.L.E.G.P. Densely populated districts are receiving its benefits. Districts under hilly regions of the country are suffering the loss due to it. According to the present yardsticks, the hilly regions receive nominal funds under these programmes, whereas there is poverty and backwardness and there is total lack of employment opportunities in the regions.

Therefore, the Planning Commission and the Ministry of Rural Development, while fixing separate yardsticks for the hilly regions, should allot funds to the small farmers of these regions who have more land in terms of area, but their yield is negligible, by treating them landless.

[English]

- (iv) Demand for adequate Compensation to farmers of Domariaganj, district Basti whose land have been acquired by Department of Tourism.

SHRI K. J. ABBASI (Domariaganj) :
According to the recent findings, Kapilvastu, the birth-place of Lord Buddha, is in constituency, Domariaganj in Tehsil Naugarh, district Basti. About 100 acres of land are being acquired by the Tourist Department of the Government of India through U.P. Government. The compensation given to the small landholders viz Rs. 18,000 per acre, is very inadequate. This land is very productive for 'A' class paddy, and to my knowledge, this land has been sold at the rate of Rs. 50,000 per acre at some places in this locality. There is no doubt that the complex to be built by the Government of India will go a long way to develop this area. The roads will be improved; hotels will be constructed and an airport will be made. All this is good, but the compensation to the poor, small land holder is not adequate. I would like to request the Minister of Tourism kindly to enhance the compensation, and save the land-holders from disaster.

- (v) Need for early execution of repair work on Trivandrum-Kanyakumari National Highway.

SHRI N. DENNIS (Nagercoil) : The Tamil Nadu part of the Trivandrum-Kanyakumari National Highway is in a very bad condition for a long time, in the absence of proper maintenance. This road, which earned a high reputation and praise, with the highest distinction as the longest cement road in India, is now full of pits, cracks and trenches. So, the movements of passenger and vehicular traffic has become difficult on this busiest road, the terminus of which is the southernmost part of our land, Kanyakumari. The